



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg
(पुराना मिनटो रोड) नई दिल्ली/(Old Minto Road), New Delhi-110002
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F.NO. 19-20/2015-B&CS

Dated:11.09.2015

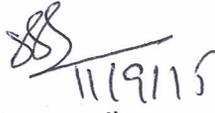
To,

All the LCOs and MSOs being petitioner or respondents in the W.P. No. 6903 of 2014 and connected matters filed before the Hon'ble High Court of Bombay.

Subject: Issues relating to signing of interconnection agreement between MSOs and LCOs

The Hon'ble High Court of Bombay vide its "Order" dated the 01st September, 2015 passed in the above mentioned matters, inter-alia, has directed the Telecom Regulatory Authority of India (hereinafter referred to as the Authority) to try to resolve the dispute between the MSOs/ respondents and LCOs/ petitioners within a period of 4 weeks.

2. In this regard, the concerned parties in the aforesaid matters are requested to appraise the Authority regarding the issues on which intervention of the Authority is solicited in compliance of the said order dated 01.09.2015 to the undersigned, preferably through e-mail at das@trai.gov.in, in the proforma attached as Annexure to this letter latest by the 14th September 2015.


(G.S. Kesarwani)

Dy. Advisor(B&CS)

Telefax:011-23220442

E-mail: das@trai.gov.in

Encl: As above

Proforma

W.P. No. _____ of _____ (Please fill the details)

Name of Petitioner/Respondent: -

Petitioner/Respondent No. - _____ (Please fill the details)

Whether MSO or LCO: - _____ (Please fill the details)

Sl.	Issues on which the intervention of TRAI is sought
1	
2	


11/9/11